



2026:AHC:17535

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 936 of 2026

Samarjeet Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ashok Kumar Singh, Pratibha Singh
Counsel for Opposite Party(s) : Akshat Sinha, G.A., Himanshu Pandey

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Ms. Pratibha Singh, learned counsel for the applicant, Sri Akshat Sinha, learned counsel for the informant as well as Sri Sunil Kumar, learned A.G.A. for the State and perused the material placed on record.
3. Applicant seeks bail in Case Crime No. 171 of 2025, under Sections 115(2), 351(3), 103(1), 3(5) BNS, Police Station Pipari, District Kaushambi during the pendency of trial.
4. As per prosecution story, at the exoneration of the applicant, the co-accused person Rupesh Singh is stated to have fired and committed murder of the son of the informant on 25.7.2025 at about 5.00 pm.
5. Learned counsel for the applicant has argued that the applicant is absolutely innocent and has been falsely implicated in the present case. The FIR is delayed by about six hours and there is no explanation of the said delay caused.
6. Learned counsel for the applicant has further argued that the role of exhortation has been assigned to the applicant, although the person, who shot the deceased, is the son of the applicant. There is no criminal history of the applicant. The applicant is languishing in jail since 26.11.2025 and he is ready to cooperate with trial. In case, the applicant is released on bail, he will not misuse the liberty of bail.

7. Learned A.G.A. has vehemently opposed the bail application on the ground that the applicant is one of the main accused person, as it was at his exhortation that the co-accused person Rupesh has committed the murder. The charge sheet has already been submitted in which the role of exhortation has been assigned to the applicant.

8. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, taking into consideration the delay in FIR and that the role of the applicant is of exhortation only and without expressing any opinion on the merits of the case, *prima-facie* the Court is of the view that the applicant has made out a case for bail. The bail application is **allowed**.

9. Let the applicant- **Samarjeet Singh**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- (i) The applicant shall not tamper with evidence during trial.
- (ii) The applicant shall not pressurise/intimidate with the prosecution witnesses.
- (iii) The applicant shall appear before the trial court on the date fixed.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Krishan Pahal,J.)

January 27, 2026

Shalini